

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 116/MP/2015

Subject : Default in payment of Unscheduled Interchanges charges and deviation charges in excess of the drawl schedule by Essar Power MP Limited and default in opening Letter of Credit towards the nonpayment of UI and DSM charges.

Date of hearing : 18.6.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Western Regional Load Despatch Centre

Respondents : Essar Power MP Limited and others

Parties present : Ms. Pragya Singh, WRLDC
Shri Aditya Das, WRLDC
Shri Alok Shankar, Advocate, Essar

Record of Proceedings

Learned counsel for Essar Power MP Limited submitted that in compliance with Commission`s direction, the respondent has opened Letter of Credit (LC) and handed over a copy of the same. He further requested the Commission to direct the petitioner not to encash the LC for past liabilities. Learned counsel requested for time to file reply to the petition and detailed plan of liquidation of outstanding dues of UI/ DSM.

2. The Commission directed the Essar Power MP Limited to pay substantial amount before next hearing and produce the proof of the same.

3. The Commission further directed the petitioner not to encash the LC for past liabilities till next date of hearing.

4. The Commission directed respondent to file its reply to the petition by 7.7.2015 with an advance copy to the petitioner, who may file its rejoinder if any, by 17.7.2015.

5. The petition shall be listed for hearing on 23.7.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**